

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(2)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/47/IB/2017

PETITION NUMBER : CP/531/ (IB)/CB/2017

NAME OF THE PETITIONER(S) : SRI MAHARAJA OIL IMPORTS & EXPORTS  
INDIA PVT LTD

NAME OF THE RESPONDENT(S) : R. RAGHAVENDRAN  
INDIAN OVERSEAS BANK

UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

P.H. ARAVIND PANDIAN - SNR P.J. SRI LAKSHMI COUNSEL	For Corporate Debtor	P. J. Sri Lakshmi
S. SETHURAMAN	For IRP	S. Sethuraman
K. RAMESH For Ramalingam Associates	Financial Creditor (SBI)	K. Ramesh
R. RAGHAVENDRAN	RD	R. Raghavendran

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**ORDER**

RP along with his counsel present. Counsel for State Bank of India present. Counsel for the Director viz., Mr. K. Paramasivam present and submitted the arguments in relation to CA/26/2017. Keeping in view the submissions made, the IRP is directed to file detailed report within a week's time in relation to the Trust which has advanced the loan to the Corporate Debtor which was advanced to other two entities for supply of oil. Counsel for the Director viz., Mr. Paramasivam has filed the Applications Nos.47 and 48. The IRP is directed to file reply in the said Application before the next date of hearing. Matter is posted for arguments. Put up on **13.12.2017 at 10.30 A.M.**

  
**MEMBER (JUDICIAL)**

ghk